1 Question Hour: Starred Questions as shown in separate list to be asked and replies given.

DELHI LEGISLATIVE ASSEMBLY
Revised List of Business Friday 17th March 2006/ 26 Phalguna 1927 (Saka)

Special Mention (Rule 280): The following Members to raise matters under Rule 280:

Shri Neer Singh Dhingan
Dr. Harsh Vardhan
Shri Jai Bhagwan Aggarwal
Shri Kulwant Rana
Shri Jai Bhagwan Aggarwal
Shri Kulwant Rana
Shri Harsham Pal
Shri Kulwant Rana
Papers to be laid on the Table:
Dr. Ark. Walia, Minister of Finance to lay the copies of the following:
Appropriation Accounts 2004–2005(English & Hindi Version)
Report of the C&AG of India for the year ended 31-03-2005(English & Hindi Version).

2. Shri Haroon Yusuf, Minister of Power to lay the copies of the following:

1. Annual Report of Pragati Power Corporation Limited for the year 2003-2004.

2. Annual Report of Pragati Power Corporation Limited for the year 2004-2005.

3. Annual Accounts of the Delhi Electricity Regulatory Commission for the year 2004-2005 incorporating Separate Audit Report of the Controller and Auditor General of India.

3.Shri Rajkumar Chauhan, Minister of Food & Supplies to lay the copy of the Annual Report of the Delhi State Civil Supplies Corporation Limited for the year 2004-2005
 Motion for election to Financial Committees:

The Chief Minister to move the following Motion

"That the Members of this House do proceed to elect in the manner required under Rule 192(2), Rule 194(2) and rule 196(2) of the Rules of Procedure and Conduct of Business in the Legislative Assembly, nine Members from amongst themselves to serve as Members of the Public Accounts Committee, Estimates Committee and Committee on Government $Undertakings, for the term beginning from \ 1^{st} \ April, 2006 \ and \ ending \ on \ 31^{st} \ March, 2007.$

PRIVATE MEMBER'S BUSINESS

PRIVATE MEMBER'S BUSINESS
(i) Private Members Bils:
(a) Introduction of Bill
1. Shri Bheeshm Sharma to introduce 'The Delhi Right to Information (Amendment) Bill,
2006 (Bill No.3 of 2006) with the leave of the House.
(b) Consideration and passing of Bills:
1. Shri Bheeshm Sharma to move that "The Delhi Board for Homeless Children and
Name Dill 2005 introduction that the Law of Sharma 12006 has incidented by the Sharma 12006 has inci

Women Bill, 2005" introduced in the House on 1st April, 2005 be considered

Also to move that the Bill be passed.
2. Shri Bheeshm Sharma to move that "The Compulsory Insurance of Government

2. Shri Bheeshm Sharma to move that "The Compulsory Insurance of Government Contract Workers Bill, 2005" introduced in the House on 23rd September,2005 be considered. Also to move that the Bill be passed.
3. Shri Mukesh Sharma to move that "The Delhi Co-Operative Societies (Amendment) Bill, 2005" introduced in the House on 23rd September, 2005 be considered.
4. Shri Mukesh Sharma to move that "The Delhi Electricity Reform (Amendment) Bill, 2005" introduced in the House on 23rd September, 2005 be considered.
Also to move that the Bill be passed.
Also to move that the Bill be passed.

(ii) Private Members Resolution:

Shri Ramu's Singh Bildhur ito move the following resolution: "This House resolves that keeping in view the requirements of the people of Delhi, the Government recommends to the Government of India to regularize the shops and commercial units running in the residential areas of Delhi".

Delhi Siddharath Rao